

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF NIMITAYA HOTEL & RESORTS LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	NIMITAYA HOTEL & RESORTS LIMITED
2.	Date of Incorporation of Corporate Debtor	27/09/2006
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies - Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55101DL2006PLC154353
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: 6 NO. GOLDEN GATE, WESTEND GREENS, RAJOKARI NEW DELHI-110038 Principal Office: Radisson Hotel, Sector 49, Gurugram, Haryana 122018
6.	Insolvency commencement date in respect of corporate debtor	24 th December, 2021 (Copy of Order received on 27 th December 2021)
7.	Estimated date of closure of insolvency resolution process	22 nd June 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA Navneet Gupta IBBI Registration No. IBBI/IPA-001/IP-P00361/2017-18/10619
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: #1598, Level 1, Sector 22-B, Chandigarh-160022 Email: navguptaca@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: #1598, Level 1, Sector 22-B, Chandigarh-160022 Email: ip.nimitaya@gmail.com
11.	Last date for submission of claims	10 th January 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the **NIMITAYA HOTEL & RESORTS LIMITED** on 24th December, 2021 (Copy of Order received on 27th December 2021).

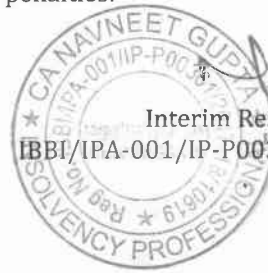
The creditors of **NIMITAYA HOTEL & RESORTS LIMITED**, are hereby called upon to submit their claims with proof on or before 10th January, 2022 to the Interim Resolution Professional at the address mentioned against entry No. 10.



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. **-NOT APPLICABLE**

Submission of false or misleading proofs of claim shall attract penalties.



Date: 28.12.2021
Place: Chandigarh